

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
BENCH AT MUMBAI
COMPANY SCHEME PETITION NO 477 OF 2017
CONNECTED WITH
COMPANY SCHEME APPLICATION NO 174 OF 2017**

In the matter of the Companies Act, 2013

AND

In the matter of Scheme of Amalgamation of Haldiram Bakery Products Private Limited (Transferor Company 1), Haldiram Krishi Udyog Private Limited (Transferor Company 2), Maples Great Day Foods Private Limited (Transferor Company 3), Komal Foods Private Limited (Transferor Company 4) and Central Food Products (Nagpur) Private Limited (Transferor Company 5) with Haldiram Foods International Private Limited (Transferee Company) And their respective Shareholders

AND

In the matter of Sections 230 to 232 of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

Haldiram Krishi Udyog Private Limited	}
Incorporated under the provisions of Companies	}
Act, 1956 having its registered office at	}
601,6th Floor, Indra Apartments, Tejpal Scheme,	}
Road No.4, Vile-Parle(East) Mumbai 400056	}
Petitioner Company

Called for Admission of Petition:

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Petitioner Company

CORAM: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

DATE: 22st June, 2017

MINUTES OF THE ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 19th July, 2017.

3. Learned Advocate for the Petitioner states that in pursuance of the directions contained in Order dated 22nd March, 2017 passed by the National Company Law Tribunal, Mumbai Bench ('Tribunal') in the Company Scheme Application No. 174 of 2017, the meeting of Equity Shareholders was held on Tuesday, 2nd May, 2017 at 11:30 am and the requisite quorum was present and the Scheme was approved with the requisite majority by the Equity Shareholders without modifications.
4. The Learned Advocate for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Scheme Application No. 174 of 2017 by the Tribunal.
5. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director and Registrar of Companies Mumbai. No representation is received from the Regulatory authority.
6. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
7. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy Member (T)

Sd/-

B.S.V. Prakash Kumar Member (J)